

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.123/TL/2023

Subject : Application under Sections 14,15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking Transmission Licence for Kallam Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism.

Date of Hearing : **23.2.2024**

Coram : Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Kallam Transmission Limited (KTL).

Respondents : Central Transmission Utility of India Limited (CTUIL).

Parties Present : Ms. Sakshi Kapoor, Advocate, KTL
Shri Ritam Biswas, RBCPDCL
Shri Ranjeet Singh Rajput, CTUIL
Shri Shashank, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of a transmission licence in order to implement the Transmission Projects viz. (i) Augmentation of Transformation Capacity at Kallam PS by 2 ×500 MVA, 400/220 kV ICTs (3rd and 4th) along with 220 kV bays for RE Interconnection ('Kallam Augmentation Part 1'), and (ii) Implementation of 1 No. of 400 kV bay at Kallam PS for interconnection of the RE project of Torrent Solar Power Pvt. Ltd. ('Kallam Augmentation Part 2'). Learned counsel further submitted that the Commission vide interim order dated 4.1.2024 has held that the Petitioner is eligible for the grant of a transmission licence and accordingly, notice under clause (a) of sub-section (5) of Section 15 of the Act was published by the Commission to invite suggestions or objections in this regard. However, no objections have been received by the Petitioner.

2. The representative of Respondent, CTUIL sought liberty to file an additional affidavit in order to bring on record the subsequent development regarding the changes in the implementation schedule and re-arrangement exercise of the project. In response to the specific query of the Commission regarding the mismatch in the timelines of the project, the representative of CTUIL submitted that the present scope of work has been identified for the implementation through Regulated Tariff Mechanism (RTM) mode by CTUIL and for the discussion of the issue of mismatch, a joint meeting was convened by the CTUIL on 24.1.2024 with the stakeholders. The representative of CTUIL sought liberty to file the said Minutes of the Meeting (MoM)

dated 24.1.2024 pertaining the subsequent development regarding the implementation of the project. In response to the further query of the Commission regarding the status of the approval of the Central Government under Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021, notified by the Ministry of Power on 1.10.2021 for the present project, the representative of the CTUIL submitted that CTUIL has already approached the Ministry of Power in this regard and as and when the response will be received the same would be placed on record.

3. After hearing the learned counsel for the Petitioner and the representative of Respondent, CTUIL, the Commission permitted the Respondent, CTUIL to file its additional affidavit within a week with a copy to the Petitioner who may file its response thereon within a week thereafter.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)